

**INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "C": NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER  
AND  
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER**

ITA No.:-4913/DEL/2016  
Assessment Year: 2016-17

Integrated Capital Services Ltd., 606, New Delhi House, 27, Barakhamba Road, New Delhi PAN AAAC14293G <b>(Appellant)</b>	Vs.	ITO (international Taxation) TDS Ward 2(1)(1), New Delhi. <b>(Respondent)</b>
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Assessee by:	Shri Bhavesh Chadha
Department by :	Shri Amit Katoch, Sr.DR
Date of Hearing	20/11/2018
Date of pronouncement	27/11/2018

**ORDER**

**PER AMIT SHUKLA, J.M.**

The assessee has filed petition for withdrawing of appeal vide letter dated 20<sup>th</sup> November, 2018 stating that the order u/s 248/195(2) of the Income Tax Act has already been passed by the assessing officer and case has attained finality. Therefore, the assessee wishes to withdraw the appeal. Ld. DR has no objection.

2. According the appeal of the assessee is dismissed as withdrawn.

In the result appeal of the assessee is dismissed.

Order pronounced in the Open Court on 27<sup>th</sup> November, 2018.

**sd/-**

**(ANADEE NATH MISSHRA)  
ACCOUNTANT MEMBER**

**sd/-**

**(AMIT SHUKLA)  
JUDICIAL MEMBER**

Dated: 27/11/2018

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi